

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

10. IA/2013/2021 in C.P. (IB)/581(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA,  
MEMBER (T)

SH. H. V. SUBBA RAO,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **08.08.2022**.

NAME OF THE PARTIES: VALPLAST Technologies Pvt Ltd  
Vs  
Hindustan Construction Company Limited

SECTION: 9 of IBC, 2016 & Rule 11 of NCLT

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**ORDER**

Mr. Rakesh Kumar, Counsel appearing for the Petitioner and Mr. Mohnish S Jain, Counsel appearing for the Corporate Debtor are present. The Counsel appearing for the Corporate Debtor sought oral permission of this Bench to withdraw the above Company Petition in view of the consent terms entered into the parties and also in view of receiving certain advance amount under the settlement. Permission is granted. IA 2013 of 2021 is for urgent listing of CP 581 of 2021 and the same is disposed of. Accordingly, CP 581 of 2021 is **disposed** of as withdrawn. Liberty is granted to file fresh Company Petition in case of breach.

Sd/-  
ANURADHA SANJAY BHATIA  
Member(Technical)

Sd/-  
H. V. SUBBA RAO  
Member(Judicial)

/NT/